

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA  
UNSTARRED QUESTION NO.245  
TO BE ANSWERED ON 08.12.2022**

**“ACTION AGAINST PROVOCATIVE SONGS”**

**245. SHRI IMRAN PRATAPGARHI:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Ministry has constituted any Committee to clamp down the use of provocative songs, as in the past few years, spiteful songs against different communities have led to communal violence at many places in the country, if so, the details thereof;
- (b) the action taken by the Ministry to stop the use of such provocative songs; and
- (c) whether Government has taken any action to remove these provocative songs from social media like You Tube to promote peace and communal harmony in the country?

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF  
YOUTH AFFAIRS & SPORTS  
(SHRI ANURAG SINGH THAKUR)**

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- (a) and (b) The Private FM Radio Phase III Policy Guidelines mandates that the permission holder shall follow the same Programme and Advertisement Code as followed by All India Radio (AIR) as amended from time to time or any other applicable code, which the Central Government may prescribe from time to time. AIR Code does not permit attack on religion or communities. Government may suo moto or on basis of complaints, take cognisance and place the matter before the Inter-ministerial Committee on Programme and Advertising Codes for recommending appropriate penalties. However, before the imposition of a penalty the Permission Holder shall be given an opportunity to represent its case. The details are available on the Ministry website ([www.mib.gov.in](http://www.mib.gov.in))
- c) The Central Government, in exercise of powers conferred by the Information Technology Act, 2000 has made the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021. The said rules also require the Intermediaries to make reasonable efforts to cause the users not to host, display, upload, modify, publish, transmit, update or share any information that inter alia threatens public order, or promotes enmity between different groups on the grounds of religion or caste with the intent to incite violence or are otherwise unlawful.

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